

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:471

ANSWERED ON:21.10.2008

CRIME AGAINST SCS/ STS

Rao Shri Errabelli Dayakar;Yadav Shri Mitrasen

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the crimes/atrocities against Scheduled Castes/Scheduled Tribes are on the rise in the country;
- (b) if so, the total number of such cases registered during each of the last three years, and the current year, crime-wise, genderwise separately;
- (c) the total number of accused persons arrested during the said period and the action taken against them; and
- (d) the steps taken by the Government to increase the conviction rate and to check such incidents in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(DR. SHAKEEL AHMAD)

- (a) The cases of crime /atrocities against Schedule Castes showed a rising trend during 2005 to 2007 while those against Schedule Tribes showed a declining trend in the year 2007 against the years 2005 & 2006.
- (b) National Crime Records Bureau (NCRB) compiles the data of crime on annual basis. According to NCRB the crime wise cases registered during the last three years are at Annexure I. Gender-wise information is however not maintained by NCRB.
- (c) The total number of persons arrested, charge-sheeted and convicted during the period 2005 to 2007 is as under:

Years	Persons arrested	Persons Charge-Sheeted	Persons Convicted
2005	49416	46936	12691
2006	47872	45016	13626
2007	56245	51705	13871

- (d) As per the Seventh Schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Government. The Union Government, however, attaches highest importance to the matter of prevention of crime and impresses upon State Governments and UT Administration from time to time, to give focused attention to the prevention and control of crimes within their jurisdiction with special emphasis on prevention of crime against vulnerable sections of the society, including Schedule Castes/ Schedule Tribes.